most of the factories like HAL, BEL and others there is not sufficient workload? The workers are idle there. You say that it has no effect. I can give you the figures if you want. What is happening in HAL? What is happening in BEL? Most of them have no work. You are paying only salariesi No orders.

SHRI MALLIKARJUN: I am thankful to the hon. Members for bringing out the facts. It is true that because of resource crunch we are not able to place full orders. We are helpless in a way. My Defence Budget is so inadequate that' all the Budget al ocation goes to the maintenance and contractual obligations and so on and so forth. That is the very crux of the problem. For that reason we are unable to place orders either on HAL or BEL. The ancillaries are not working for this reason. We are planning for diversification where there is spare installed capacity. It is not in 'he case of HAL alone which is also exporting: So, the main reason is the resource crunch,

SHRI SOMAPPA R. BOMMAI. What are you doing?

THE DEPUTY CHAIRMAN. Shri Swell

SHRI G. G. SWELL: The Minister is saying that a list of exportable defence equipment is made available to the defence PSUs and the private exporting parties. Now, for our information and en'ightenment, can be mention some of these equipment as an illustration? Do they include arms, small arms in particular? Can he name a few countries where our defence equipment are ex-ported to?

THE DEPUTY CHAIRMAN: I think he did. He did mention Algeria, France and some other countries.

SHRI G. G. SWELL: My question is regarding the illustration of equipment and whether they include small arms. I would like him to mention particularly the countries where most of these defence equipment are going;

## to Questions 12

SHRI MALLIKARIUN; Madam, so fas as the list is concerned, I can read it out. But I think it is nothing but a waste of time. So far as the arms are concerned, small arms and ammunition, detonators and like things are mostly exported to the Third World countries.

### Earnings of Private Airlines

\*262. SHRI MISA R. GANESAN:

## SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) how many Indian private airways are now operating within and outside India:

(b) what were their total earnings in the last few months of their commencement till lanuary 1994; and

(c) what is the loss of amount to Indian Airlines and Air India after the commencement of these private airlines?

THE MINISTER OF CIVIL AVIA TION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c) A Statement is laid on the table of the House.

#### Statement

## \*262. SHRI MISA R. GANESAN:†

(a) As on 15.3.1994, fourteen Air Taxi Operators are operating in the country. They are not permitted to operate outsid? India.

(b) Air Taxi Operators are not required to furnish such information to Government.

(c) while Air India has not been affected, Indian Airlines has reported loss of revenue amounting approximately to Rs. 117 crores in 1992-93 and Rs. 370

<sup>†</sup>The Question was actually asked on the floor of the House by Shri Misa R. I Ganesan.

crores between the period April 1993-January 1994 owing to diversion of passengers.

SHRI MISA R. GANESAN: Madam, in reply to part (c) of my question the Minister admits that there is<sub>s</sub> a loss to Indian Airlines. The private airline operators under the guise of air-taxi operation are running full-fledged air services in our country. All the prime rou.es ara now operated by the private operators. That is one of the reasons for the loss to Indian Airlines. I would lik~ to know from the hon. Minister whether the Government can have any control over these operators after the repeal of the Air-Corpora'ions Act? Are you having any control over these operators.

SHRI GHULAM NABI AZAD: Madam, after the repeal of the Air Corporations Act, it does not m~an that it will be free for all. There are guidelines and rules and regulations. All the air taxi operators and also the Indian Airl<sup>\*</sup>nes have the perform their dudes under the new guidelines which we have constituted.

SHRI MISA R. GANESAN: Madam, my second supplementary is this. According to the recent circular of the Finance Ministry. any company listed in the stock exchange can have equity in our Indian companies. It will pave the way for the mutinationals and the foreign companies to grab our Indian Airlines. Ttiey can have any number of shares. I would like to know from the Minister whether the Government would have any control over. The other day, the Minster of Surface Transport, Shri Jagdish Tytler told that the foreign companies would be allowed 40 per cent of the shares and the remaining 60 per cent won'd be controlled by us. But the circular of the Finance Ministry says that any company listed in the stock exchanges can have equity. I would like to know how the Ministry will control it.

SHRI GHULAM NABI AZAD: Madam, as far asr Indian Airlines and Air, India, are conwored, they will be

fully owned by the Government even after the repeal of Air Corpoartions Act. As far as the shares are concerned, as has been demanded on a number of occasions, the shares would be given to workers, financial institutions and also to the public. The majority of the shares would remain with India.

THE DEPUTY CHAIRMAN Shri Digvijay Singh.

SHRI GURUDAS DAS GUPTA: Madam...

THE DEPUTY CHAIRMAN: I will call you. I have got all the names I will call everybody.

दिग्विजय सिंह : उपसभापति প্রী यह प्राइवेट एंयरलाइन्त और महोदय. इण्डियन एयरलाइन्स के बारे में सदन में काफी कुछ हम लोग कह चुके हैं श्रीर जो हो रहा है, उससे मंत्री जो भो वाकिफ है। मैं खुद ग्रपने तजुर्बे से सिर्फ एक मिनट में ग्रापका ग्रीर मंत्री जी का ध्यान खींचना चाहुंगा कि मैं एक बार खुद बम्बई के लिये ग्रचानक एयरपोर्ट पर पहुंचा और वहां पर जब मैं हाजिर हुआ, तो मुझसे कहा गया कि इण्डियन एँगरलाइन्स के हवाई जजाज में जगह नहीं है झौर बगल में एक ईस्ट-वैस्ट एपरनाइन्स का उपादमी खड़ा था, उसने कहा कि ग्राप चाहें तो हमारा अहाज जा रहा है, ग्राप इसमें ग्रा फाइए। तब तक मैं एक साधारण यात्री की हैसियत से अपना परिचय दे रहा था, जब मैंने कड़ा कि मैं एक संंद सदस्य हूं, तो मुझे तरकाल इण्डियन एयरलाइन्स वाली ने एक सीट दे दी और अब मैं अक्षाओ के म्रन्दर गया, तो **म्रापको** जानकर ताज्जुब होगा कि मुश्किल से 100 लोग उसमें बैठे हुए, थे । 400 का अहाअ और 100 आदमी। मैं मंत्री जी जी का ध्यान इस और खींचना चाहंगा কি चाहे जिल्लानी आप सुविधायें दे दें, जो पूरा महौल बना हुझा है, उसमें प्राइवेट एयरलाइग्स के साथ झाएक मैच करना बड़ा ही सक्षिकल काम होगा और तब जब कि मापके मधिक रियों का व्यवहार इस तरफ से हो एहा है।

to Questions 16

मुझे सिर्फ एक ही संभावना दीख रही है प्राईवेट कि जितने प्राइवेट एयरलाइंस के मालिक एयरलाइ ग्रौर इण्डियन एयरलाइन्स का यह मंत्री कर सब है, सिवाय इसके कि यह खूबसूरत मंत्री जिक कि है, बाकी कोई चीज इण्डियन एयर- नहीं था लाइन्स के एक में नहीं है। मैं चूंकि उनके था इस मालिकों को भी जानता हू, इसीलिए कारी दे खाली एक संभावना है कि हमारे मंत्री जी खूबसूरत हैं, बाकी कोई संभावना उप उण्डियन एयरलाइंस के इस प्राइवेट क्वेश्चन एयरलाइंस के साथ सैच करने की नहीं

है।

रसायन और उर्थरक मंत्री (भी राम लखन सिंह यादन) : प्रश्न कर्ता भी उतना ही खुबसूरत है

श्री विग्विजय सिंहः और इस सदन में, उपसभापति महोदया, सारे सदस्यों ने अपनी चिन्ता जाहिर की।...(व्यवधान)

भी इक्शाल सिंहः खूबसूरती के बारे में इनको भी..... (व्यवधान)....

शी विग्विजय सिंह मैडम, मैं उन चीजों का जिक न हीं करना चाहता, जिस तरह की सुविधान्नों और जिस तरह की बातों का जिक, जो माहौल पूरे प्राइवेट एयरलाइंस में बना है. उसमें कहीं भी गुंआइण नहीं है।

THE. DEPUTY CHAIRMAN: Please put your question. Many Members have raised their hands. They are all aware of the situation. You put your question.

श्री दिग्विजय सिंह : मैडम, मैं वही कह रहा है।

उपसमापतिः ग्राप जल्दी कह दीजिए। ग्राप बहत लेट हो रहे हैं।

श्वी दिग्विजय सिंह : मैड्म्, मैं इसलिए कह रहा हूं कि जहां इस तरह का माहौल बन गया है वैसी हालत में माननीय मंत्री जी, ग्राप कौन सी ऐसा कदम उठा रहे हैं, कौन सी ऐसी बात करने जा रहे हैं जहां ग्राप प्राईवेट एयरलाइन्स के साथ इंडियन एयरलाइन्स का कोई मुकाबला खड़ा कर सकें। इसलिए मैंने उन वातों का जिक किया जिसका इस सवाल मे मतलब महीं था। लेकिन माहौल ऐसा वन गया था इसलिए मैंने चाहा कि ग्रापकी जान-कारी में यह बान ला दु।

**उपसभापतिः** ्रठीक है, अत्र आपने क्वेश्चन पूछ लिया है जवाब आ जाएगाः

श्री गुलाम नबीं आजाद: माननीय दिग्विजय सिंह जी, प्रापका बहुत-बहुत अन्यवाद । ... ( व्यवधान) But this compliment would have been more appropriate, had it come from the opposite side.

उपसभापतिः यह तो समझ-ममझ की बात है।

श्री गुलाम नबी आजादः मैडम. में माननीय सदस्य से बिल्कूल एग्री करता हूं कि जहां हमने प्राईवेट एयर-लाइन्म को चलाने की अनुमति दी है वहाँ इस बात की विल्कुल कोई अनुमति नहीं दी जाएगी कि जैसा मनमानी से वे चाहें ग्रौर जैसा मनमानी से वे इंडियन एयरलाइन्स के स्टाफ को भी म्रपनी जेब में डालने का प्रयास करें। मेरे नोटिस में ऐसी बात आई है और एक दफे नहीं कई एयर पोर्ट पर ऐसा हो रहा है कि स्टाफ के साथ मिल कर प्राईवेट एयरलाइन्स अपने जहाज भराने के लिए उनको आ ने कांफिडेंस में लेते हैं। ऐसी नोटिस मुझको ग्रभी तकरीबन 10 दिन पहले ही कई जगह से माई। लहाखों के बारे में प्राई प्रौर बाकी जगह के बारे में भी ग्राई। जम्मू के बारे में ब्राई और कई जगहों के बारे में ग्राई। तो ग्रब मैंने यह निर्देश दिए हैं कि ग्राइन्दा क्योंकि हमेशा भरा जाता धा कि वन प्लस 20 पैसेंजर्स और वह कहीं 20 होते नहीं थे। तो इस तरह से प्राने के लिए ग्रभी बताया गया है कि कोई भी जिसका भी हो कम्प्यूटर में जो बुकिंग होगी उसके नाम से,

उसके टेलीफोन से ताकि हम अपने ग्राफिस से भी कभी भी रेंडम चैक करा सफते हैं कि इस नाम के किसी आदमी ने बुकिंग कराई है या नहीं, या फिजूल में कम्प्यूटर भरा दिया जाता है और बाकी लोग प्राईवेट एयर लाईस की तरफ चले जाते हैं। यह कम्प्लेड हमारे पास आई है और हम यह पूरा प्रयास कर रहे हैं कि इस तरह का जहां-जहां भी तोटिम आ रहा है हप एक्झन लंगे।

जहां तक ग्रापने कहा है कि प्राईवेट एयर लाईस के साथ कम्पटीशन के लिए क्या-क्या कर रहें हैं? मेरे ख्याल में ग्रापने जो फरमाया. वहुन सारे स्टेप्स हमने लिए हैं। पहला, जो इन-प्रलाईट्स मविस हैं खासकर के 300 की ग्रीर 320 की. मेरे ख्याल में एक्जीक्यूटिय ग्रीर क्लय वलास में इंटरनेशनल स्टेंडर्ड की है। मेरे ख्याल में प्ररा हाउस उसको एप्रिसिएट करेगा कि वह इंटरनेशनल स्टंडर्ड की हैं। जहां तक 320 का संबंध है, 320 को भी हमने दो क्लासेज में बांट दिया है। जैंग 300 में था.... (ज्यवधान)

SHRIMATI KAMLA SINHA: Kindly let the Minister let us know what these international standards are?

SHRI GHULAM NABI AZAD: 1 will send you on an international flight and then you can come back and tell me about it.

दूसरे, जहां तक 300 का संबंध था, 300 में दो क्लासेज थी। अगली क्लास तो हमने ठीक की थीं, इन-फ्लाईट्स सर्विस भी ठीक की थी। लेकिन पीछे जो उसका पिच थाृ वह कम या । हमने 300 में 26 सी, निकाल केंग उसका जो पिच था वह 3 इंच और बढा दिया है ग्रौर उसके साथ-साथ इन-फ्लाईटस सविस में भी खाने-पीने की उसमें कई चीजें की हैं। इसी तरह मे जो हमारा पायलेट का घाँटै फॉल था, तकरीबन 112 से ज्यादा पायलेट चले गए थे। उसके लिए पिछले 30 साल में हमने पहली दफे पायलट के साथ एक नया एग्रीमेंट किया जिसको प्रोडक्टी विटी लिंक एग्रीमेंट कहते हैं । पायलेट के साथ 30 साल में यह पहली दफ हुन्ना है जिसकी वजह से हमारा जो 33 परमंट और्ट फॉल था, हम उसको तकरीबन 5 परसेंट के करीब लाए हैं, वरना अगर हम यह एग्रीमेंट नहीं करते तो ग्राठ माल तक यह गौर्ट फाल बराबर जारो रहता। उस बौटें फॉल को हमने एक ही साल में तकरीवन पूरा किंगा है। तो इस के माथ ही प्वाइट प्वाइट फेयर हमने शुरू किया है। फ्लाइ मोर, फ्लाइ की की स्कीम है, और बहुत सारी स्कीम्स है जो हमने पिछले सालों में ग्राने वाले वक्त केलिए शुरू की है जिनसे हम उम्मोद है कि इंडियन ण्यरलाइंस ग्रंपनी जगह पर रहेगी।

THE. DEPUTY CHAIRMAN: Have you properly advertised about the improvements that you have done?

SHRI GHULAM NABI AZAD; Unfortunately, whenever we advertised, people seemed to be more interested in publishing the complaints of the private Airlines and were least interested in promoting the Indian Airlines and writing the positive things. It is most infortunate. I can't help it.

SHRI K. K. VEERAPPAN: Sir we know that the collision of the Sahara Aircraft with the Russian Aircraft last week resulted in the loss of several lives and crores of rupees. This was because of the callousnes on the part of the pilot of the Sahara aircraft. I want to know from the hon. Minister whether any writ-ten instruction have been issued to the air taxi operators, subsequent to this accident, directing them to follow the rules and regulations strictly so as to ensure the safe travel of the pasengers. This is part (a) of my question...

THE DEPUTY CHAIRMAN: Please put that question only. I have got 30 names.

SHRI K. K. VEERAPPAN: I also want to know from the hon. Minister whether the Government is having any specific plan to make good the losses of the Indian Airlines and thus make the Indian Airlines a profitmaking organisation.

THE DEPUTY CHAIRMAN: That he has already answered. He will answer! part (a) of your question.

SHRI GHULAM NABI AZAD: Madam, as far as the Sahara aircraft is concerned, it is most unfortunate that it met with. an accident. We have already instituted a judicial inquiry and once the report comes, we will be taking appropriate action.

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta. Please don't make the *Bhoomika*. It has already been done. You please- put a pointed question.

SHRI GURUDAS DAS GUPTA: Madam my simple complaint is that the private airlines are taking recourse to illegitimate method of alluring the passengers and, by that, they are trying to- undercut the Indian Airlines. There; have been many such complaints including-, under-fare, some additional advantage,- charming privileges, including the serving,,, of liquor which is against the Indian ethos and Indian morality. ..(Interruptions)

# भीमती रेगुना चौधरी : इंडियन इंधीस में दारू ही दारू है...... (व्यवधान)

THE DEPUTY CHAIRMAN: You put your. question,

SHRI GURUDAS DAS GUPTA: Therefore, is the Minister aware that such extensive illegitimate moralities are being adopted by the private airlines for earning money? They are also not paying taxes and charges for the infrastructure that they are using in the airports as well as outside,

SHRI GHULAM NABI AZAD: Madam, we have laid down some code of • conduct I myself had a discussion with the Chairman and the Managing Directorrs of the air taxi companies and, to a great extent, we discussed this undercutting practice and also taking the pilots and engineers of one-airline to another private airline: There have been instances where pilots, with in oneyear's time have moved to as many as four airlines. (*Interruptions*)

SHRI PRAMOD MAHAJAN: They ara competing with the politicians in defections!

SHRI GHULAM NABI AZAD: These are all unfair practices. We have discus-sed, about them in the meetings and they i have said that they would abide by the code of conduct.

SHRI GURUDAS DAS GUPTA: What about the non-payment of taxes | and charges by them for using infrastruc-i ture?

SHRI GHULAM NABI AZAD: As far as landing charges are concerned, i they are paying these charges. As far as taxes are concerned, it is the Finance Ministry which is collecting them. Of course, the Finance Ministry is pursuing it and so also we, on our side, are pursuing it.

SHRI JOHN F. FERNANDES: Madam, as regards parts (b) and (c) of the original

question, obviously, the loss of the Indian Airlines is the profit of the private air taxis, which comes to about Rs. 480 crores from 1992—94. Madam' there is an impression in the market that the Government has been, in panic. And in the last week, we have seen that arbitrarily the Government has suspended the licence of a private airline. Madam, I am not espousing the cause of the private airlines. But what I want to say is that that passengers are put to inconvenience. That private airline made a loss of two and a half crores of rupees during these 4 to 5 days. I want to know from the Government.-. (Interruptions)

SHRI V. NARAYANASAMY: Without licence, they can. fly wherever, they want?

SHRI JAGESH DESAI: They can do everything to our lives.

SHRI V. NARAYANASAMY: They can do anything, and you are supporting them.

SHRI JOHN F. FERNANDES: 1 don't think that the passenger should be penalised. You can penalise the airlines. (*In-temtptions*)

THE DEPUTY CHAIRMAN: Just a minute. If there is a disagreement on the qu.stion, your name is before me and you can put your question.

SHRI JOHN F. FERNANDES: Madam, there are other ways for the Indian Airlines to make profit. And that is, Madam, the private airlines often send their planes abroad, to the United States, to Europe and Singapore for repairs. And when they approach the Indian Airlines because they have the infrastructure to repair and they are prepared to pay thel Indian Airlines in hard currency, there is no approval from the Indian Airlines. May I know from the hon. Minister whether this facility will be made available to the private airlines on payment of dollars and hard currency so that the Indian Airlines can make a profit?

SHRI GHULAM NABI AZAD: Madam, I think, the first part of the question is very relevant. Let me put the record straight because a lot of things have come in the media that the DGCA has been very hard to one of the airlines. So, let me say that this is not the first one. The pilots and engineers of as many as eight private air taxi operators, apart from the one, the Damania have<sup>1</sup> been suspended from one month to 16 months. Let me tell you this because in the media I read everyday that only one chap has been picked up. There were eight other airlines in the past one year whose pilots and engineers have been suspended from one month to eighteen months. And the total number of engineers and pilots, I think, are as many as 15 to 20. Let me also say that we have not confined ourselve only to the private taxi operators. I think, in the living memory, after 1953, for the first time, the licence of an aircraft maintenance engineer of the Indian Airlines was cancelled last year for good. This has happened for the first time. Apart from that, action has been taken in as many as 10 cases against the pilots and engineers of the

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Indian Airlines. Let me tell you that the licence canceled for good is one in the case of engineers. And five more engineers have been grounded for more than six months. Seven pilot have been grounded for one to six months. And two pilots have been grounded for more than six months. So, let this impression not go that only one man has been picked up. Eight air-lines, including the Indian Airlines, were there.

Now<sub>5</sub> the question arises as to why any other airlines were not grounded and action taken against the pilots and engineers, including the Indian Airlines and i why in this particular case, action was taken against the airlines. being the safety things which The reason | were point- ed out by the Director-General, Civil Aviation, the complaints which he had \ received against the particular Airline ! from the passengers who boarded that i particular aircraft and the passengers were | not ordinary but are senior Directors of some passengers' companies who are i also pro-private airlines. They had also complained. And when Director-General's office sent these the the Chairman complaints to of the Company, the Chairman of that Company sent this particular complaint to the Chief Air Hostess who is manning the in-flight service and everything. And that Chief Air Hostess writes back to the Chairman that all th:-se things have happened and the Airline is responsible for the mess. This is what the Chief Air Hostess of that particular airlines is man whereas the writing to their Chair-DBCA, "all these Chairman writes to the charges which you have levelled are false, and nothing has happened."

But luckily, we had in our possession the letter which the Chief Air Hostess of that particular airline had written to the Chairman. That means, the staff of that airline was alive to the irresponsibility on safety and the Chairman—the *Maalik* of that airline—wanted to suppress the facts. That is why we had to take action against the airline.

SHRI JOHN F. FERNANDES: My question has not been answered.

SHRI GURU DAS DAS GUPTA: What is the action taken?

SHRI GHULAM NABI AZAD: We grounded him for six months and after that he accepted all these things which he had initially denied. (*Interruptions*). Director is also one of the *Maaliks*. (*In-terruptions*.)

THE DEPUTY CHAIRMAN; I am not permitting this kind of behaviour during the Question Hour. I have before me so many names and if you just get up and start asking questions, that is not fair.

SHRI JOHN F. FERNANDES: About the foreign exchange part?

SHRI GHULAM NABI AZAD; I have visited the workshop and the jet sheds. I chink our jet shed is one of the most modern sheds with us. I have already issued instructions that we must have double shift because with the single shift, we are not able to cope with the situation because they have to maintain our own aircraft as well. I think we will have the second shift also whereby we will be able to provide maintenance facilities to private airlines after charging money, of course.

THE DEPUTY CHAIRMAN: We have taken so much time on this question.

SHRI S. JAIPAL REDDY: Is the Minister aware of the fact that the private airlines are operating only on prime routes while the Indian Airlines are also operating on many lean routes? Are you aware that this is one of the reasons for the losses incurred by the Indian Airlines? Mr. Gurudas Das Gupta has al-ready referred to unfair competition. May

bring to the notice of the Minister the act that the schedules of Indian Airlines ire also getting changed through unfair methods to suit the private airlines? Let me give you a specific instance. For the first time in the civil aviation history, the morning flight of the Indian Airlines, to Hyderabad goes at 9.30, and all those who want to go early in the morning must necessarily go by Modiluft. Is it not a case of collusion? You have to check this unfair practice. In answer to part (b) of the question, the Minister says that this information is not furnihed to the Government. These are all companies whose balance-sheets are made available and they are a public document and should be available to the Ministry.

SHRI GHULAM NABI AZAD: 1 am very much aware of the fact that private airlines are mostly operating on trunk routes and on a number of occasions we brought it to their notice but since the Air Corporations Act was not repealed, we could not issue any guidelines. After the repeal of this Act, we have issued the guidelines whereby they will have to operate also on other routes which are not that much profit-making. We have given them 3 months' time from the date of the repeal of the Act to get ready to operate proportionately with the Indian Airlines, As far as the Hyderabad schedule is concerned, I am not aware of that-I do not make the schedules because most of the time, (Intrrmptions).

Lot me complete.

THE DEPUTY CHAIRMAN: Mr. Jai-pal Reddy, let him answer.

SHRI GHULAM NABI AZAD: Let me complete it I am very happy. Had Parliament not been there, I think Ministers would have been the most ignorant persons. Thank<sub>s</sub> to democracy and thanks to those people who created the institution of Parliament, we come to know. Otherwise, we would have been in the dark in regard to what is happening all over the country.

SHRI MENTAY PADMANABHAM: You are always in the dark.

SHRI GHULAM NABI AZAD; In regard to the Hyderabad schedule, I will definitely see that i is set right.

SHRI S. JAIPAL REDDY: Madam, what about the (b) port of my question?

THE DEPUTY CHAIRMAN: No. Mr. Jaipal Reddy, I have to put a stop at some point of time. There are other questions also. Please.

प्रो० आ० जी० सनदी : उपसभा-पति महोदया, मैं आपके माध्यम से मंत्री

THE

हुं कि महोदय -से यह कहना चाहता हुबली धारवाङ जमाने एयरपोर्ट एक से हवाई जहाज के स्वागत के लिए दुल्हन जैसा सजधज गया है। इस संबंध में मुझे मीरां का एक भजन याद ग्राता **है**–

> श्रावन कह गये, ग्राप न ग्रावे, बाण पड़ी ललचावन की, दो नयना कहा नहीं मान. यह नदियां बहे जैसे सावन की।

में मंत्री महोदय से यह पूछना चाहना हं कि गैर सरकारी विमान भारन के . मेक्त गगन में उडने के लिए मक्त है, क्या उनके लिए मापने कोई ऐसी माचार संहिता निर्धारित की है, यदि की है तो ग्राप हुबली धारवाड़ में कब विमान भजुगे यह बताने की क्रुपा करें। (स्यवधान)

उपसमापतिः ग्रापने भूमिका बांध I am interested in grounding दी है। them.

ओ गुलाम नबी आजावः हबली धारवाड़ एयः पोर्ट दुल्हन की तरह सज गया है, मैंने उसके लिए बहुत प्रच्छा ट्रल्हा भी चुन लिया है। एन ई.पी. सी, प्राइवेट एयरलाइन को साऊथ का पुरा एरिया कर्नाटक आन्ध्र प्रदेश ग्रीर हैदराबाद को दिया है। पहला जहाज वहां या रहा है जिसके उद्धाटन के लिए में खुद 22 तारीख को वहां जा रहा हुं। दूसरा जहाज बेलगांव. धारवाहुँ और कई एरियाज को भी कवर कर रहा है। मुझे उम्मीय है कि एक महीने तक जब दूसरा जहाज आएगा तो उससे वह एरिया भी वःत्रण हो जाएगा ।

SHRI SOMAPPA R. BOMMAI: Madam..

SHRI SOMAPPA R. BOMMAI: Madam, please .

DEPUTY CHAIRMAN: Mr. Bommai, I am not allowing. I am not allowing. Please take your seat.

SOMAPPA R BOMMAI: SHRI Madam, Mrs. Margaret Alva.

THE DEPUTY CHAIRMAN: I am not allowing it.

SHRI SOMAPPA R. BOMMAI: Daybefore yesterday, when she visited Dhar-wnr, she made a statement that within one month, she would see that an Airbus service was started. It is a most beautiful airport. She also challenged that the Members of Parliament from that area were not competent to get an air service to that place. She challenged us. I would like to know from the hon. Minister.

THE DEPUTY CHAIRMAN: I have not allowed this question. We have had so many supplementaries on it. We have to take up other questions. Otherwise, we will have only this question. Question No. 263. please.

## Price of Sulphadiazine

\*263. DR. NARREDDY THULASI **REDDY:** 

SHRI RAJNI RANJAN SAHI.':

Will the Minister of CHEMICAL AND FERTILIZERS be pleased to star-

(a) what was the price of Sulphadiazine on which formulation prices were based during 1990-91 and 1991-92;

(b) when was he price of the locally produced drug fixed at Rs. 512 per kg. and when were the formulation prices based on this price plus 8 per cent incidentals allowed:

(c) when were the formulation prices base on the landed cost of import fixed and what is the present position:

(d) what is the present landed cost of impor; of this drug; and

THE DEPUTY CHAIRMAN: We have taken more than half-an-hour on this question.

The question was actually asked on the floor of 'he House by Shri Rajni Ranjan Saha